

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No. 408/2015  
O.A. No. 1157/2014

New Delhi, this the 10<sup>th</sup> day of February, 2017.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Sunny Abraham  
S/o Shri C.P. Abraham  
Posted as ACIT (HQ)-2 Surat  
Presently in Delhi,  
Aged about 59 years,  
R/o 601, Shivanjali Aptts.,  
Rangila Park, Ghoddod Road,  
Surat (Gujarat). .. Petitioner

(By Advocate : Shri Ramesh Rawat for Shri Nilansh Gaur)

Versus

Ms. Anita Kapoor,  
Chairman,  
CBDT,  
Ministry of Finance,  
Department of Revenue,  
Central Board of Direct Taxes,  
North Block,  
New Delhi-110001. .. Respondent

(By Advocate : Ms. Madhurima Tatia)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, it is submitted that in WPC No.7649/2015, the petitioner has given an undertaking

that he will not press the contempt proceedings till the writ petition is decided.

2. Accordingly, the C.P. is closed and notice is discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the WPC is finally decided.

**(P.K. BASU)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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